

You must get up, take my permission before raising a point. You cannot get up as you like. No, I will not allow it. You should take my permission; otherwise I will not allow you.

(Interruptions)

श्री राम विलास पासवान (हाजीपुर):  
उपाध्यक्ष महोदय, मैं प्वाइन्ट आफ आर्डर  
पर खड़ा हूँ . . .

(व्यवधान) . . .

MR. DEPUTY-SPEAKER: All of you may please take your seats.

(Interruptions)

MR. DEPUTY-SPEAKER: I request all of you please to take your seats.

Hereafter, unless all of them take their seats, anybody speaking without my permission in the House, will not be recorded. Order please.

(Interruptions)\*\*

All of you may please take your seats. I will not allow you.

Now, only Papers to be Laid on the Table. Nothing else will go on record.

(Interruptions)\*\*

12.06 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER OIL AND NATURAL  
GAS COMMISSION ACT

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Oil and Natural Gas Commission (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 1139 in Gazette of India dated the 1st November, 1980, under sub-section (3) of section 31 of the

1959. [Placed in Library. See No. LT—1959.]

[Placed in Library. See No. LT—1305/80].

NOTIFICATION UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT, DRAFT NOTIFICATION TO BE ISSUED UNDER COMPANIES ACT, NOTIFICATION UNDER COMPANIES ACT, AND REPORTS OF LAW COMMISSION

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of staff) Amendment Rules, 1930 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 26th July, 1980, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT—1306/80]

(2) A copy of Draft Notification (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding exemption to Government Companies from the applicability of sections 225, 256 and 257 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT—1307/80.]

(3) A copy of the Companies (Acceptance of Deposits) Fifth Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 546(E) in Gazette of India dated the 24th September, 1980, under sub-section (3)